## GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

#### **LOK SABHA**

### UNSTARRED QUESTION NO. 3452 TO BE ANSWERED ON 16.03.2020

#### **INDUSTRIAL ACCIDENTS**

#### **†3452. SHRI VIJAY BAGHEL:**

#### Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the descriptive report of annual or other period of industrial accidents is prepared by listing industrial accidents occuring in heavy industries and the measures taken by the Government to curb industrial incidents in the country during the last five years and if so, the details thereof;
- (b)whether the descriptive details of industrial accidents that took place during the last five years in the State of Chhattisgarh have been prepared and if so, the details thereof;
- (c)whether any report has been prepared in this regard and if not, the reasons therefor; and
- (d)the details of compensation and other facilities given to the labourers and employees involved in the industrial accidents during the last five years in the State of Chhattisgarh?

#### **ANSWER**

# MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): The Central Government has enacted the Factories Act, 1948, for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Factories Act, 1948. There are elaborate provisions pertaining to health, safety, welfare, hazardous processes, working hours, penalties and procedures etc under the Act and the Rules framed thereunder are adequate to ensure safety and health of the workers working in the registered factories. The Occupier and Managers of the factories registered under the Act are required to comply with the provisions of the Act and the Rules framed thereunder and in case of violation of any of the provision of the Act and Rules, the Chief Inspector of Factories/Directorate of Industrial Safety and Health of the State Governments are empowered to initiate penal action against the occupier and manager of the factories.

Directorate General Factory Advice Service & Labour Institutes (DGFASLI), an attached office of Ministry of Labour and Employment through correspondence with the Chief Inspector of Factories/ Directorates of Industrial Safety and Health of the States/Union Territories collects information of fatal injuries, non-fatal injuries, details of prosecutions, convictions, number of inspections etc. in the factories registered under the Factories Act, 1948 including heavy industries. The details of fatal and non-fatal injuries for the calendar years 2013, 2014, 2015, 2016 and 2017 are at Annexure I and II. However, DGFASLI doesn't maintain descriptive details of industrial accidents in the country.

The compensation to the labourers and employees for the accidents occurred in the factories are provided by the respective factory owners in terms of relevant provisions of the Employees' Compensation Act, 1923.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA ADMITTED UNSTARRED QUESTION NO: 3452 FOR ANSWER ON 16.03.2020 REGARDING INDUSTRIAL ACCIDENTS.

Fatal Injuries in registered factories state-wise (2013 – 2017)

Sl.	State/UT	2013	2014	2015	2016	2017
1	Andaman and Nicobar Islands	#	#	NIL	NIL	NIL
2	Andhra Pradesh	97	82	68	68	68
3	Arunachal Pradesh	*	*	*	*	*
4	Assam	8	13	8	12	10
5	Bihar	4	2	10	11	17
6	Chandigarh	#	#	NIL	1	1
7	Chhattisgarh	97	113	74	81	72
8	Daman and Diu & Dadra and Nagar Haveli	12	21	12	15	16
9	Delhi	13	1	6	10	37
10	Goa	10	5	8	3	5
11	Gujarat	250	209	206	272	229
12	Haryana	51	35	41	67	49
13	Himachal Pradesh	11	13	4	9	14
14	Jammu and Kashmir	#	3	NIL	1	NIL
15	Jharkhand	37	32	29	21	17
16	Karnataka	82	84	72	54	49
17	Kerala	27	24	20	18	16
18	Lakshadweep	*	*	*	*	*
19	Madhya Pradesh	48	41	44	30	30
20	Maharashtra	199	187	145	150	137
21	Manipur	#	#	NIL	NIL	NIL
22	Meghalaya	3	1	NIL	2	3
23	Mizoram	#	#	NIL	NIL	NIL
24	Nagaland	#	#	NIL	NIL	NIL
25	Odisha	58	46	55	46	52
26	Puducherry	3	6	5	2	3
27	Punjab	29	16	21	23	20
28	Rajasthan	55	39	33	15	31
29	Sikkim	*	*	*	*	*
30	Tamil Nadu	109	105	87	104	71
31	Telangana	*	71	57	63	70
32	Tripura	2	2	4	1	NIL
33	Uttar Pradesh	#	45	39	46	58
34	Uttarakhand	11	7	21	10	9
35	West Bengal	96	63	38	54	#
	Total		1266	1107	1189	1084

**Data Source**: Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of States/UTs.

Note: (i) \* : There are no registered factories in this State/UT.

(ii) #: Data not provided by the Chief Inspector of Factories (CIF) of the State/UT.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA ADMITTED UNSTARRED QUESTION NO: 3452 FOR ANSWER ON 16.03.2020 REGARDING INDUSTRIAL ACCIDENTS.

Non-Fatal Injuries in registered factories state-wise (2013 – 2017)

SI.	State/UT	2013	2014	2015	2016	2017
1	Andaman and Nicobar Islands	46	48	46	70	69
2	Andhra Pradesh	472	147	78	247	103
3	Arunachal Pradesh	*	*	*	*	*
4	Assam	57	58	40	41	54
5	Bihar	156	7	188	184	80
6	Chandigarh	2	#	NIL	NIL	4
7	Chhattisgarh	43	75	50	56	84
8	Daman and Diu & Dadra and Nagar Haveli	57	47	58	39	30
9	Delhi	14	9	20	26	37
10	Goa	44	81	71	56	52
11	Gujarat	1611	1334	1516	1169	1189
12	Haryana	46	58	39	40	38
13	Himachal Pradesh	23	23	23	31	27
14	Jammu and Kashmir	#	18	14	2	1
15	Jharkhand	92	96	115	69	59
16	Karnataka	588	665	612	464	358
17	Kerala	386	234	326	158	236
18	Lakshadweep	*	*	*	*	*
19	Madhya Pradesh	465	383	348	358	268
20	Maharashtra	2013	1687	1471	1352	1167
21	Manipur	#	#	NIL	NIL	NIL
22	Meghalaya	3	1	1	1	3
23	Mizoram	#	#	NIL	NIL	NIL
24	Nagaland	#	#	NIL	NIL	NIL
25	Odisha	196	165	167	169	136
26	Puducherry	25	12	16	20	35
27	Punjab	103	98	100	115	117
28	Rajasthan	706	624	571	133	343
29	Sikkim	*	*	*	*	*
30	Tamil Nadu	415	293	327	344	192
31	Telangana	*	60	39	56	117
32	Tripura	4	8	3	3	NIL
33	Uttar Pradesh	#	47	57	63	52
34	Uttarakhand	35	42	21	44	15
35	West Bengal	19250	19180	13940	57	#
	Total		25500	20257	5367	4866

**Data Source**: Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of States/UTs.

Note: (i) \* :There are no registered factories in this State/UT.

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